

PUNJAB VIDHAN SABHA

Bill No. 31-PLA-2016

THE PEPSU TOWNSHIPS DEVELOPMENT BOARD (AMENDMENT)
BILL, 2016

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BILL

further to amend the Pepsu Townships Development Board Act, 1954 with the aim and object to board base the Constitution of the Board to streamline the work.

BE it enacted by the Legislature of the State of Punjab in the Sixty-Seventh year of the Republic of India, as follows :—

1. (1) This Act may be called the Pepsu Townships Development Board (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force at once.

2. In the Pepsu Townships Development Board Act, 1954 (hereinafter referred to as the Principal Act) in Section 2 clause (g) shall be substituted and clause (h) shall be inserted in place of clause (g) as under :—

Amendment in the section 2 of the Act 2 of 1955.

“(g) “Senior Vice-Chairman” means the Senior Vice-Chairman of the Board”.

“(h) “Vice-Chairman” means the Vice-Chairman of the Board”.

3. In the principal Act, in sub-section (1) of section 4, the following words “Senior Vice-Chairman” and “Vice-Chairman” shall be inserted after the word Chairman and before words ‘seven other members’, and the word “seven” shall be substituted with the word six to read as under :—

Amendment in section 4 of the Pepsu Act 2 of 1955.

“(1) The Board shall consist of the Chairman, the Senior Vice-Chairman and Vice-Chairman and six other members, to be appointed by the State Government, of whom at least two shall be displaced persons settled in a township.”

Amendment in
the Section 9 of
the Pepsu Act 2
of 1955.

4. In the principal Act, in sub-section (3) of section 9, the following words have to be added :—

(a) in sub-section (1) for the word "Chairman", the words "Chairman, Senior Vice-Chairman, Vice-Chairman" shall be substituted.

Amendment in
the Section 9 of
the Pepsu Act 2
of 1955.

5. In the principal Act, sub-section (3) of section 9, the words "or in his absence Senior Vice-Chairman" after the words "or in his absence Vice-Chairman" and the word "their" shall be inserted in place of word 'his' and sub-section (3) to read as under :—

"(3) The Chairman or in his absence Senior Vice-Chairman or in his absence Vice-Chairman or in their absence any member, chosen by the members present from among themselves, shall preside at a meeting of the Board."

Amendment in
the Section 2 of
the Pepsu Act 2
of 1955.

6. In the principal Act, clause (d) of section 2, words "Senior Vice-Chairman" and "Vice-Chairman" shall be inserted to read as under :—

"(d) "member" means a member of the Board and includes the Chairman, Senior Vice-Chairman and Vice-Chairman.

STATEMENT OF OBJECTS AND REASONS

The Pepsu Townships Development Board Act, 1954 was enacted for establishment of a Development Board for the purposes of constructing and developing townships at suitable places in the State and setting therein displaced persons and for other matters connected therewith. As per provision of Section 4 of this Act the Patiala and East Punjab State Union Townships Board shall consist of the Chairman and six other members to be appointed by the State Government. At least two members out of these have to be displaced persons settled in a township. At present Hon'ble Chief Minister is the Chairman of the Board. It has been felt that Board needs to be made more broad-based and so the Board should have one Senior Vice-Chairman also and in addition Vice-Chairman & six members. For this purpose the Pepsu Townships Development Board Act, 1954 will have to be amended. Hence this legislation.

BIKRAM SINGH MAJITHIA,
Minister for Revenue & Rehabilitation,
Punjab.

CHANDIGARH :
The 9th September, 2016

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 9th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).